

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 182 of 2019

IN THE MATTER OF:

Rajesh Balasubramanian **...Appellant**

Vs.

M/s. Everon Castings Pvt. Ltd. & Anr. **...Respondents**

Company Appeal (AT) (Insolvency) No. 183 of 2019

IN THE MATTER OF:

Rajesh Balasubramanian & Anr. **...Appellants**

Vs.

M/s. Everon Castings Pvt. Ltd. & Anr. **...Respondents**

Present: For Appellant: - None

For Respondents: - Mr. Rishabh Tripath, Advocate for Liquidator.

O R D E R

02.01.2020— The Hon'ble High Court of Judicature at Madras has communicated an order dated 15th November, 2019 passed by the Hon'ble High Court of Madras in W.P. No. 31342 of 2019 in respect of winding up of the Company and appointment of Liquidator. The copy forwarded to the Liquidator has also been forwarded to the Registrar, National Company Law Appellate Tribunal. In the circumstances, the Liquidator was asked to appear.

Contd/-.....

Mr. Rishabh Tripath, Advocate appears on behalf of the Liquidator. The Office is directed to handover the original copy of the order sent by the Hon'ble High Court of Judicature at Madras dated 15th November, 2019 to counsel for the Liquidator after keeping a photocopy of the said order on record.

(Justice S.J. Mukhopadhaya)
Chairperson

(Justice Bansi Lal Bhat)
Member(Judicial)

Ar/G